Division of personnel between U.P. and Uttaranchal

†336. SHRI HARISH RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he is aware of the fact that there are serious differences between Uttar Pradesh and Uttaranchal over the question of division of personnel and taking back such personnel who have exercised options in this regard;

(b) if so, whether Government are also aware of the fact that there are many such teachers and other employees who opted for going to Uttar Pradesh Government's service at the time of division of the State; and

(C) if so, the steps being taken for repartriation of the personnel who had exercised such option?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIN PATHAK): (a) The Central Government has constituted a State Advisory Committee (SAC) in which the Chief Secretaries of Uttar Pradesh and Uttaranchal are members. Unanimous decisions were taken by the Committee regarding modalities of distribution of personnel.

(b) and (c) The question of taking option from personnel belonging to District, Divisional, Hill-Sub-Cadre and project related staff of Uttaranchal does not arise as they had transfer liability within the hill districts only and they have accordingly been allocated to Uttaranchal as per the Hill-Sub-Cadre Rules, 1992. As regards State Service personnel having an all State transfer liability, their order of priority for allocation has been decided by the SAC on the basis of their options, domicile and juniority principle.

Increase in population of Delhi due to influx from other States

337. SHRI MURLI DEORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the population of Delhi and cities of nearby States are on continuous increase due to influx from other States of the country;

[†]Original notice of the question was received in Hindi.

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(b) if so, the details thereof and percentage increase per annum;

(C) whether this influx has been posing a great problem of law and order, civic, transport and housing;

(d) if so, the methods by which Government propose to solve this problem; and

(e) whether more funds are proposed to be allocated to such States and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND): (a) and (b) A statement is laid on the Table of the House. (*See* below)

(C) Yes, Sir.

(d) To decongest Delhi, the Government had set up National Capital Region Planning Board (NCRPB) in 1985. In 1989, the Regional Plan 2001 for National Capital Region was notified with the twin objectives of reducing population pressure by deflecting migration and achieving a balanaced and harmonized development of the Region.

The steps taken by the NCR Planning Board to decongest Delhi include:----

- (i) Preparation of Regional Plan 2001 which is being implemented by the NCR States and Central Ministries.
- (ii) Preparation of 4 functional plans relating to Transportation, Telecommunication, Industry and Power.
- (iii) The preparation of the Sub-Regional Plan of Uttar Pradesh and Rajasthan sub-region.
- (iv) Extension of loan facilities to State Government/Agencies to create infrastructure so that pressure on Delhi is reduced.

(d) Yes, Sir. During 9th Five Year Plan, an allocation of Rs. 3494 crores was made for NCRPB. This included Rs. 224 crore as Gross Budgetary Support (GBS) and Rs. 3270 crores as Internal and External Budgetary Resources (IEBR). For the 10th Five Year Plan, total allocation has been increased to Rs. 6772 crores, which comprises of Rs. 3000 crores as GBS and Rs. 3772 crores as IEBR.

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Statement

Statement showing percentage average annual growth rate in NCT of Delhi and cities in NCR: Census 2001

SI. No.	State	City* Percentage growth rate 1991 -2001	e average Annual I
1.	Haryana	Panipat	6.16
		Sonipat	4.74
		Rohtak	3.10
		Bahadurgarh	8.35
		Faridabad	5.35
		Palwal	5.30
		Gurgaon	5.23
		Rewari	2.93
2.	Uttar Pradesh	Meerut	3.18
		Ghaziabad	6.38
		Noida	6.96
		Hapur	3.71
		Modinagar	1.25
		Loni	1.19
		Bulandshahr	3.26
3.	Rajasthan	Alwar	2.35
4.	Delhi	NCT Delhi	4.14

*Cities with population 1 lakh and above.

Identification and repatriation of foreign nationals

338. SHRIMATI S.G. INDIRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have declared an all out war to identify and repatriate persons belonging to other countries; and

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